

Communal Riots

534. SHRI M. V. CHANDRASHEKARA MURTHY:

SHRI B V. DESAI:

SHRI QAZI SALEEM:

SHRI K. P. SINGH DEO:

SHRI JYOTIRMOY BOSU:

SHRI NAVIN RAVANI:

SHRI G. M. BANATWALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there had been large number of communal riots in the last three months in many parts of the country;

(b) if so, what were the main reasons for the same;

(c) whether it is also reported in the press that conversion of Harijans into Muslims is one of the factors responsible for increasing communal riots in the country;

(d) if so, whether Union Government have taken a strong view and are planning various steps to stop this mass conversion of people; and

(e) if so, what are the steps and whether any foreign involvement is there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) According to available information, there were 71 communal incidents during the period from May to July, 1981. As compared to this, the number of communal incidents during the preceding three months from February to April, 1981 was 82, while during the period from May to July 1980, the number of communal incidents was 99.

(b) The communal incidents arose from a variety of causes such as a dispute over passage of a religious procession or other religious provocations, and many of them could be

attributed to trivial reasons like a drunken brawl between members of two different communities.

(c) Government have no specific information in this regard.

(d) and (e). The State Governments are fully competent to take appropriate legal action if any violation of law comes to notice. Government have no specific information about foreign involvement in the mass conversions.

Release of persons detained under National Security Act

535 SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to lay statement showing;

(a) whether it is a fact that some of the persons detained under National Security Act were released by the High Courts/Advisory Committees;

(b) if so, the details of those released;

(c) the grounds on which they were released.

(d) whether it is a fact that some of them were rearrested immediately after their release; and

(e) if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (e). The information is being collected and will be laid on the Table of the House.

Atrocities on Harijans

536. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of places in various States of the country where assaults, loot, atrocities etc. against Harijans have taken place since